

Age Relaxation in Engineering Services Examination, 1992

6448. SHRI ANNA JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any demand for age relaxation for Engineering Services in Competitive Examinations as given in the Civil Services Examination, 1992;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to give age relaxation to the candidates appearing in the Engineering Services Examinations to be held during 1992; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) Yes, Sir. The Union Public Service Commission have received a few representations for increasing the upper age limit prescribed for candidates for appearing at the Engineering Services Examination to 33 years on the lines of the Civil Services Examination, 1992.

(b) to (d). It is not proposed to give age relaxation in respect of Engineering Services Examination, 1992 on the lines of Civil Services Examination, 1992 as these examinations are governed by different sets of rules.

Translation of Tagore's Works

6449. SHRI GURUDAS KAMAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to bring out the translated versions of the works of Rabindranath Tagore in Indian languages;

(b) if so, the details thereof;

(c) the organisations entrusted with this work; and

(d) the languages in which these are to be brought out?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d). The Government have no such proposal at present. However, the Sahitya Akademi, an autonomous organisation has undertaken a continuing scheme to bring out special centenary editions in various Indian languages of selected writings of Tagore. The Sahitya Akademi's programme envisages translation of these works of Tagore in all the 22 languages recognised by it.

Statutory Warning on Paan Masala

6450. SHRI SURENDRA PAL PATHAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to extend the Statutory warning 'using Paan Masala is injurious to health' to Paan Masala;

(b) whether the Government also propose to ban the advertisements of Paan Masala on Government media;

(c) if so, the time by which it is proposed to be done; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) The Prevention of Food Adulteration Rules, 1955 already provide that every package of Paan Masala and advertisement relating thereto shall carry